

# C. A. T. Bench, JAIPUR

Date of Order	Orders
<u>4.2.93</u>	<p>Mr. K. L. Thawani, counsel for the petitioner. Mr. U. D. Sharma counsel for the respondents. Heard. The learned counsel for the petitioner has sought an amendment to be made in the O.A. regarding the date of crossing the efficiency bar. The learned counsel for the respondents does not object to this amendment being made in the O.A. M.P. is therefore accepted. The petitioner is directed to file an amended O.A. within two weeks.</p> <p>M.P. stands disposed of.</p> <p><i>G. Krishna</i> (GOPAL KRISHNA) Member (Judl.)</p> <p><i>Copy sent to the app.</i> <i>Counsel &amp; sub-Counsel</i> <i>On vide 1210</i></p> <p><i>Date 16-2-93</i></p> <p><i>14/2/93</i></p>